

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 212 OF 2018 &  
IA No. 1613 of 2018**

**Dated: 19<sup>th</sup> November, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Maharashtra State Electricity Distribution Co. Ltd. .... Appellant(s)  
Versus  
Maharashtra Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Ms. Rimali Batra  
Ms. Shruti

Counsel for the Respondent(s) : Mr. Vishrov Mukerjee  
Ms. Raveena Dhamija  
Ms. Catherine Ayallore for R-2

**ORDER**

**IA No. 1613 of 2018**

*(Appln. for impleadment)*

Learned counsel for the appellant has no objection for impleadment of Rattan India Power Limited as a party respondent.

For the reasons stated in the application, the application is allowed. Learned counsel for the appellant is directed to file amended memo of parties and also carry out consequential amendments in the main appeal within one week from today.

**APPEAL NO. 212 OF 2018**

Admit. Learned counsel for the respondents may file reply, if any, on or before 26.12.2018 with advance copy to the other side. Rejoinder may be filed on or before 10.01.2019 with advance copy to the other side.

List the matter on **13.02.2019.**

**(S.D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

*Ts/js*